RA No. 29/86 in OA 491/86

24.11.1986

vs. Commissioner of Police Shri Hasan Singh Applicant present in person.

The petition No. OA 491/86 was dismissed as time-barred for it was filed against an order dated 21.11.1980. That order is not only beyond 3 years of the constitution of this Tribunal but is also beyond one year of the order dated 11.12.1985 rejecting his representation. There was no petition for condonation of delay. The petition was dismissed on 21.7.1986 as time-barred. The applicant seeks a review of order dated 21.7.1986 on the basis of a subsequent order of confirmation No. 12632-12700/CB-III dated 5.3.86. If he is aggrieved by this order or if he acquires a fresh cause of action thereunder nothing said herein or in the application already dismissed would stand in his way of filing a fresh petition. So far as this Review petition is concerned, we find no merit. It is accordingly dismissed.

> (Kaushal Kumar) Member

24.11.1986

(K. Madhava Reddy)

Chairman 24,11,1986